



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No./100/751/2021  
M.A. No./100/985/2021**

**This the 6<sup>th</sup> Day of April, 2021**

Through Video Conferencing

**Hon'ble Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Sh. Bansi Ram  
Aged around 75 years  
S/o late Sh. PyareLal  
R/o W-54, A-260  
Double Story ke Pass, Vishal Enclave  
Tagore Garden, New Delhi 110027. ....Applicant

(By Advocate :Mr. KuldeepRana)

Versus

1. The Commissioner  
South Delhi Municipal Corporation  
Education Department  
Dr. Shyama Prasad Mukherjee Civic Centre  
E-Block, 23 Floor  
JawaharLal Nehru Marg,  
New Delhi-110002.
  
2. The Director (Education)  
South Delhi Municipal Corporation  
Education Department  
Dr. Shyama Prasad Mukherjee Civic Centre  
E-Block, 23 Floor  
JawaharLal Nehru Marg, New Delhi-110002.

Item No.13



3. CA cum Financial Advisor  
 South Delhi Municipal Corporation  
 Dr. Shyama Prasad Mukherjee Civic Centre  
 E-Block, 23 Floor  
 JawaharLal Nehru Marg,  
 New Delhi-110002. ... Respondent

(By Advocate :Ms. SriparnaChatterjee)

### **O R D E R (ORAL)**

**Justice L. Narasimha Reddy, Chairman :**

The applicant retired from the service of the South Delhi Municipal Corporation (SDMC), way back in the year 2005. He filed this OA with the following prayers:

- “(i) To order the immediate stepping up of pay/pension of the applicant at par like with Smt. PremMahlawal.
- (ii) To grant arrears of pay along with interest.
- (iii) To order for, pension of applicant be revised and arrears to be paid with interest.
- (iv) To grant retiral benefits with respect to the stepped up pay along with arrears to be paid with interest.
- (v) To grant all other consequential benefits of stepping up of pay.
- (vi) To grant the cost and expenses of the OA in favour of the applicant and,
- (vii) To grant any other relief as deemed just and proper by this Hon’ble Tribunal.”

Item No.13



2. The prayer is bereft of any particulars and everything is posed in the realm of speculation. When the same is pointed out, learned counsel for the applicant sought permission of this Tribunal to withdraw the OA with liberty to file fresh OA with better particulars.

3. Permission is accorded. The OA is dismissed as withdrawn. It is open to the applicant to seek proper relief with necessary particulars.

(Pradeep Kumar)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/sd/jyoti/mbt/ns